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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO.1138 OF 2012**  
**CUTTACK, THIS THE 9<sup>TH</sup> DAY OF JANUARY, 2013**

**CORAM :**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....  
A.K. Behera,  
aged about 44 years,  
S/o. Nrusingh Charan Behera,  
At-Guhali, P.O.-Kuanl,  
Dist-Jajpur,  
At present working as ACT,  
NYKS at Bhubaneswar.

.....Applicant

(Advocate(s) for the Applicant M/s- M.M. Basu, D. Debdas, Mrs.M. Kanungo)

**VERSUS**

Union of India

1. Represented through  
The Secretary,  
Ministry of Youth Affairs and Sports,  
C- Wing, Shastri Bhawan.  
New Delhi-110 001.
2. Nehru Yuva Kendra Sangathan,  
Represented by its Director General,  
Core-IV, 2<sup>nd</sup> Floor,  
Scope Minar Complex,  
Laxi Nagar District Centre,  
Vikash Marg,  
New Delhi-110092.
3. The Zonal Director (P.A.O),  
Nehru Yuva Kendra Sangathan,  
N-2/45, IRC Village,  
Bhubaneswar, Dist-Khurda.
4. The Zonal Director,  
Nehru Yuva Kendra Sangathan,  
N-2/45, IRC Village,  
Bhubaneswar, Dist-Khurda.

..... Respondents

(Advocate.....Mr. U.B. Mohapatra, SSC)

**ORDER (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. M.M.Basu, Ld. Counsel for the applicant, and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

(Signature)

2. Mr. Basu, Ld. Counsel for the applicant submitted that the applicant has made representation vide Annexure-10 dated 15.03.2012 for grant of pensionary benefits, which has already been granted to some of the Group-D employees, ACTs and District Youth Coordinators who are working in the Sangathan, which has invoked no response. He submits that said representation is still pending and a direction can be given to Director General, Nehru Yuva Kendra Sangathan, (Respondent No.2) to consider and dispose of the said representation.

3. Taking into consideration the submission made by Ld. Counsel for the applicant, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Director General, Nehru Yuva Kendra Sangathan, to consider the representation dated 15.03.2012, if it has not yet been disposed of, and pass a reasoned and speaking order within a period of two months from the date of receipt of this order and communicate the result thereof to the applicant.

4. As prayed for by Mr. Basu, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant for which he will file requisites by 14.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

  
**(R.C.MISRA)**  
**MEMBER(ADMN.)**

  
**(A.K. PATNAIK)**  
**MEMBER(JUDL.)**

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